

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 933 of 2020 in TP 26 of 2016 (CP 46 of 2012)**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL).  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER (TECHNICAL).**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2021**

Name of the Company: Pitamberdas R Ruchandani  
V/s  
Radhakishan B Ruchandani & Ors

Rule 11 of NCLT Rules, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

**(through video conferencing)**

A leave note is received from the conducting lawyer of the Applicant.

Mr. Dhiren Dave, PCS appeared on behalf of Respondent and submitted that the connected matter is pending before Hon'ble NCLAT, hence, requesting for time.

List the matter on 05.05.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 13th day of April, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**